## Rashtriya Mahila Kosh

2859. SHRIMATI CHANDRA KALA PANDEY:

SHRIMATI SARLA MAHESWA-

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 1597 given in Rajya Sabha on the 5th August, 1994 and state:

- (a) what is the eligibility criteria for selecting Non-Governmental organisations for the distribution of funds under the Rashtriya Mahila Kosh;
- (b) whether there is any plan to extend the activities from the informal sector to some other sectors also in the near future; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF WOMEN AND CHILD WELFARE) (SHRIMATI BASAVA RAJESHWARI): (a) The eligibility criteria laid down by Rashtriya Mahila Kosh for selecting Non-Governmental Organisations (NGOs) for sanction of credit limits under Rashtriya Mahila Kosh scheme for on-lending to eligible poor women are as under:—

- NGOs running on sound lines and having experience in thrift and credit administration of at least 3 years.
- (ii) The recovery performance of the NGOs/organisations should have exceeded 90 per cent during each of the last 3 years.
- (iii) NGO should have broad-based objectives serving the social and economic needs of the community as a whole and mainly the weaker sections. It should have outreach services in the operational area. It must rot work for profit.
- fiv) It should have the necessary flexibility professional competence and basic financial management capability and organisational skills to implement the lending programme.
- (V) Its Office bearers should not be elected members of any political party.
- (vi) It should have aproper system of maintaining accounts. Accounts should have been aud'ted. There should not have been s;rious irregularities observed in the audit, and that its accounts should be published.
- (b) and (c) While the Kosh is already extending credit to NGOs/other organisations for on-lending to poor women who

are largely in the informal sector, asfb-tance can also be extended to NGOs/other organisations for on-lending to poor women in other sectors who satisfy the criteria laid down in Kosh lending policy.

## **KVS** Associations

2860. SHRI SHIV CHARAN SINGH : SHRI J. S. RAJU:

SHRIMATI MALTI SHARMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what are the details of the membership strength of each of the associations of employees of Kendriya Vidyalaya Sang-than at the time of their setting the de-jure recognition in 1986 under KVS (Recognition of Association) Rules, 1985;
- (b) if so, which of these recognised associations split into two and when;
- (c) what was the membership strength of each of the split group/faction into which these associations had been divided at the time of the split as also each subsequent year and under what names;
- (d) what was the membership strength of e;ich of the recognised associations of KVS in 1990-91, 1991-92, 1992-93 and 1993-94 as proved by documents needed in this regard;
- (e) what are the details of the action taken against those recognised associations who could not prove their 15% membership strength as essentia] under KVS (Recognition of association) Rule, 1985; and
- (f) if not, the reasons and justification thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) to (f) KVS has accorded dejure recognition in 1936 and 1987 to the following Associations pending verification of their membership:

- (i) All India Kendriya Vidyalaya Teachers' Association (ATKVTA)— Open to all Kendriya Vidyalaya teachers.
- (ii) Rashtriya Kendriya Vidyalaya Adhvapak Sangh (RKVAS)—Open to all Kendriya Vidyalaya teachers.
- (iii) Kendriya Vidyalaya Sangathan Staff Association (KVSSA)—Open to HQ and Regional Office Staff including Group 'D'.
- (iv) Kendriya Vidyalaya Non-teaching Staff Association (KEVINTSA)— Open to non^teaching staff of Kendriya Vidyalayas including Group "D\